P-24039/18/2025-IPR -International Policy
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi Dated: 28 February, 2025

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of Ms. Rekha Vijayam, Joint Controller of Patents & Deisgns and Ms. Suchetana Bhattacharyya, Examiner of Patents & Designs, O/o CGPDTM for participating in the 50th Session of WIPO Intergovernmental Committee on Intellectual Property and Genetic Resources, Traditional Knowledge and Folklore (IGC) scheduled to be held in Geneva, Switzerland fromMarch 3 to 7, 2025 (excluding travel time and enforced half, if any).

- 2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The officers will be entitled to the following expenditure during deputation:

| Air fare | As per entitled class. |
|---|--|
| Airport tax (If any) | As per actuals. |
| Daily allowances | As admissible. |
| Hotel accommodation | As per entitlement. |
| Contingency | As per norms. |
| Local Transport (including airport drop | To be provided by PMI, Geneva. |
| and pickup) | |
| · | As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018. |
| Excess Baggage | As per norms. |
| Business Centre Facilities | On actual basis. |
| Enforced halts including lodging and | As per entitlement. |
| transport | |

- 4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- 5. The other entitlements of the officers including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

- All admissible expenditure towards Air passage/Hotel Accommodation/TA/DSA/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the FTE Head— 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25. DSA etc. may be paid to them by Permanent Mission of India in Geneva. Hotel accommodation will be arranged by the Permanent Mission of India in Geneva. Mission may also provide local transport facility for to and fro from Airport to Hotel on arrival.
- 8. The officers will furnish a report on their visit after return from abroad.
- 9. This sanction will be treated as an authority for the payment.
- 10. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No.17 dated 28/02/2025 of File. No. P-24039/18/2025-IPR- International Policy (Comp No. 208156).

(**Deepak Kumar**)
Deputy Director

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan.

Copy to:

- i. The Head of Chancery, PMI, Geneva
- ii. Shri Gaurav Kumar Thakur, Counsellor, PMI, Geneva
- iii. The Joint Secretary (CE), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- iv. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- v. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- vi. Ms. Rekha Vljayam, Joint Controller, O/o CGDPTM
- vii. Ms. Suchetana Bhattacharyya, Examiner, O/o CGPDTM
- viii. PA to CGPDTM
- ix. Sr. PPS to SIIT/PPS to AS(HP)/PA to Dir.(KT)
- x. IPR Estt.-I, DPIIT
- xi. Fin-II Section for uploading in FVMS/Protocol Section/Guard File